

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

WEST ZONAL BENCH, MUMBAI

**Service Tax Appeal No. 85121 of 2021**

(Arising out of Order-in-Appeal No. AJV/59/RGD/APP/2020-21 dated 09.07.2020 passed by the Commissioner of Central Tax, Central Excise & Service Tax (Appeals), Raigarh.)

**M/s. State Street Syntel  
Services Pvt. Ltd.  
4<sup>th</sup> & 5<sup>th</sup> Floor, Building No. 4,  
Mindspace, Thane-Belapur Road,  
Airoli – 400 708**

.....Appellant

*VERSUS*

**Commissioner of CGST &  
Central Excise, Navi Mumbai  
10<sup>th</sup> Floor, Satra Plaza, Palm Beach Road,  
Sector 19D, Vashi, Navi Mumbai – 400 705**

.....Respondent

**APPEARANCE:**

Shri Bhavesh Vasu, Advocate for the Appellant  
Shri SBP Sinha, Superintendent, Authorised Representative for the  
Respondent

CORAM:

**HON'BLE AJAY SHARMA, MEMBER (JUDICIAL)**

**FINAL ORDER NO. A/85555/2023**

Date of Hearing: 20.04.2023

Date of Decision: 20.04.2023

The instant appeal has been filed impugning the order dated 09<sup>th</sup> July, 2020 passed by the Commissioner of Central Tax, Central Excise & Service Tax (Appeals), Raigarh

2. Mr. Bhavesh Vasu learned Counsel appearing on behalf of the appellant submits that the appellant has given them instructions to withdraw the appeal and accordingly he prayed for withdrawal of the instant appeal.

3. The Prayer is accepted and the appeal is accordingly dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(Ajay Sharma)**  
**Member (Judicial)**

*Sujeet*